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WP-5854-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE  $16^{th}$  OF APRIL, 2025

WRIT PETITION No. 5854 of 2025

M/S SORATHIA VELJI RATNA AND CO.

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.

## Appearance:

Shri Navneet Shukla, Advocate for petitioner.

Dr. S.S. Chouhan, Government Advocate for respondents.

## **ORDER**

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

The present petition has been filed seeking the following reliefs:

- "A. That, the sole Respondent be directed by way of mandamus to decide the representation of Petitioner and finalize the bills.
  - B. That, the Petitioner be allowed to file additional documents to substantiate the facts of this case, as and when prayed for by him.
  - C. Any other relief that this Hon'ble Court may deem just and proper in the facts and circumstances of this case, all in the interest of equity, justice and good conscience."
- 2. The petitioner earlier filed W.P. No. 18363 of 2022. The prayer in the said petition was to direct the respondents to finalize the accounts at the earliest.
  - 3. By way of the present petition the petitioner seeks direction



2 WP-5854-2025 against the respondents to decide the representation of the writ petitioner and finalize the bills. In the earlier writ petition i.e. W.P. No. 18363 of 2022, this court vide order dated 22.08.2022 passed the following order:-

'There cannot be a writ petition in order to direct the respondents to finalize the accounts. These are matters of contract. There are sufficient clauses in the contract to ensure that the relief sought for could be granted to the petitioner. Even otherwise, we do not find that any legal notice as such has been issued to the respondents in terms of the contractual agreement between him and the respondents. Merely submitting a representation does not entail filing of a writ petition. Therefore, we do not find any ground to entertain this petition.

The writ petition is accordingly dismissed."

- 4. The present petition is also on the same issue. This court tried to convince the counsel for petitioner that the present petition is for the same relief as was sough in the earlier petition. However, he continued to convince and wasted the valuable time of this court.
- 5. Accordingly, we hereby dismiss the present petition with cost of Rs.15,000/- to be paid in favour of M.P. High Court Legal Services Committee, Jabalpur. The cost shall be paid within two weeks from today failing which the Registrar General of this court is directed to recover the same under the provisions of M.P. L.R. Code from the petitioner.
  - 6. The writ petition is dismissed.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

MSP